National Company Law Tribunal

Allahabad Bench

CP No. 29 / ALD 2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2017

NAME OF THE COMPANY: MIS COSUL Funds Solutions LAd

SECTION OF THE COMPANIES ACT: 241 242

1. ADFRYTMERON PCS Responses Signature

Le diddarth Anglal Advocate letitioner L. Surghel

CP NO. 29/AL D/2017

Sh. Siddharth Singhal, Advocate for the petitioner. Sh. Adesh Tandon, PCS for the respondent.

Learned counsel for the petitioner seeks permission to withdraw the present petition. Keeping in view, certain procedural defects occurred in the petition. Hence, he wishes to rectify the same by filing a file fresh petition.

Learned PCS representing the respondent opposed such withdrawal with liberty to file fresh one. Heaving heard the submission of learned counsel for both the parties, we are of the view that the request of the petitioner to be exceeded to and he is at liberty to file fresh petition in accordance with law before the appropriate forum. Accordingly, the present petition is allowed to be withdrawn and stands finally disposed off.

Dated:29.08.2017

Sri H.P. Chaturvedi, Member (Judiciai)

Typed by: Kavya Prakash